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Title: Observation regarding the business transacted by the House during the week ending on 24 November, 2006.

MR. SPEAKER Hon. Members, for your information, I want to briefly recapitulate the main items of business transacted by the House during the last week.

Out of the 60 Starred Questions admitted, only three could be answered orally. Replies to the remaining Starred Questions along with the replies to 669 Unstarred Questions were laid on the Table.

During the period, as many as 21 matters of urgent public importance were raised after the Question Hour and before the adjournment of the House for the day. Also, 20 matters were raised under Rule 377 during the period.

As regards the Legislative Business, the House discussed the Essential Commodities (Amendment) Bill, 2006 for about 1 hour and 06 minutes. However, the discussion was not concluded.

As regards the Private Members' Business, 8 Bills were introduced. The Abolition of Capital Punishment Bill, 2004 seeking to provide for abolition of capital punishment in the country moved by Shri C.K. Chandrappan on 14th August, 2006 was also taken up for further discussion for about 2 hours and 22 minutes. The Bill was withdrawn by the leave of the House.

The House also took up for discussion the Agricultural Workers Welfare Bill, 2005 seeking to provide for the welfare of agricultural workers and to regulate their employment and conditions of service and for matters connected therewith moved by Shri Hannan Mollah. However, the discussion was not concluded.

During this period, 3 Action Taken Reports and 9 Reports on Bills were presented.

During the three days last week that we had, we lost 5 hours and 44 minutes due to interruptions and adjournments.

The House sat late and worked extra for 55 minutes for raising matters of urgent public importance after the normal business of the House was over.

I convey my thanks to the hon. Members for their cooperation with the hope that the we should not lose in future any time, valuable time of this House in matters of disruptions and forced adjournments.
